

(2021) 08 OHC CK 0118
In the Orissa High Court
Case No : CRLMP No.1354 Of 2021

Khageswar Bhoi & Others

APPELLANT

Vs

State Of Odisha & Others

RESPONDENT

Date of Decision : 24-08-2021

Acts Referred:

Citation : (2021) 08 OHC CK 0118

Hon'ble Judges : Biswajit Mohanty, J

Bench : Single Bench

Advocate : S.Choudhury, A.P.Das

Final Decision : Disposed Of

Judgement

Biswajit Mohanty, JÂ Â Â Â Â Â Â Â Â Â Â Â Â Â Â Â

Heard Mr. Choudhury, learned counsel for the petitioners and Mr. Das, learned Additional Standing Counsel through video conferencing mode.

According to Mr.Choudhury the petitioners are aggrieved by the highhanded action of Inspector-in-Charge of Kishore Nagar Police Station falling

under Superintendent of Police, Cuttack(Rural). He further submits that though petitioners have filed a grievance petition dated 20.7.2021 under

Annexure-6 before the Superintendent of Police, Cuttack (Rural) (opposite party No.3) through registered post, however, till date no action has been

taken on the same. In such background, he prays that a direction be issued to the Superintendent of Police, Cuttack (Rural) to take a decision on the

grievance petition of the petitioner within a specific time period.

Considering the submissions made and without expressing any opinion on the merits of the case, this Court directs the Superintendent of Police,

Cuttack (Rural) (opposite party No.3) to take a decision on the grievance petition

dated 20.7.2021 of the petitioner under Annexure-6 in accordance with law within a period of four weeks from the date of production of a certified copy of this order and communicate the result of such exercise to the petitioners.

Accordingly, this CRLMP is disposed of.

Urgent certified copy of the order be granted on proper application..

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